

In Chapter XVI of Part I of the said Criminal Rules of Practice and Circular Orders, 1958, the second paragraph of rule 401 shall be omitted.

P.Dis.No.209 of 1963.

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In the said Criminal Rules of Practice and Circular Orders, 1958, for rule 401, the following shall be substituted, namely:-

“401. (383) Official witnesses from certain States.

(1) Officials employed by or under the Government of India, the Union Territories and the Governments of Andhra Pradesh, Bihar, Gujarat, Kerala, Madhya Pradesh, Maharashtra, Mysore, Orissa, Punjab, Rajasthan, Uttar Pradesh and West Bengal and appearing in a case in which the State is a party, as witnesses summoned before a Criminal Court to give evidence regarding facts of which they have official knowledge will, on production of a certificate of attendance issued by that Court before which they appear, be paid traveling allowance by the Government by or under whom they are employed;

(2) Officials employed under any of the Governments mentioned in sub-rule (1) and appearing in a case in which the State is not a party, as witnesses summoned before the Criminal Court, to give evidence regarding facts of which they have official knowledge will, on production of a certificate duly signed by their controlling officer, showing the rates of travelling allowance and daily allowance admissible to them for a journey on tour, be paid such allowances by the ‘summoning courts’. If the Government servant is his own controlling officer, the certificate will be signed by him as such.

P.Dis.No.576/1965.

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